

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 10th SEPTEMBER, 2021

No. 166 A: The Judicial Officers named in Column no. 2 of the table below are posted as Railway Judicial Magistrates to try cases under the Indian Railways Act and under the R.P. (U.P.) Act at the respective Railway Court mentioned in Column No. 4 of the table, which they are competent to try under the Code of Criminal Procedure, 1973 (Act 2 of 1974).

In exercise of powers conferred under Sub-Section 3 of Section 11 of the Code of Criminal Procedure, 1973, the High Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the officers named in Column no. 2 for the territorial jurisdictions mentioned against their respective names, given in Column no. 3 of the table below.

These officers are also vested with the powers conferrable on a Judicial Magistrate of the 1st class to try summarily the cases under the Indian Railways Act, as are covered under Section 260 of the Code of Criminal Procedure, 1973. They are also conferred with the powers to take cognizance of such cases which they have been authorized to try in their respective territorial jurisdictions: -

Sl. No.	Name of the officer with designation and present place of posting	Name of the station where he would be posted in the Court of Railway Judicial Magistrate	Jurisdictions for which power is being vested
01	02	03	04
1.	Mr. Milan Kumar, S.D.J.M.-cum- Addl. Civil Judge Jr. Div., Chaibasa (Porahat) [In addition to the present assignment]	Porahat (Chaibasa)	East Singhbhum, West Singhbhum, Saraikela-Kharsawan and Ranchi
2.	Mr. Manoj Kumar, Addl. Civil Judge (Jr. Div.)-cum-J.M. [In addition to the present assignment]	Daltonganj	Palamau, Latehar, Garhwa, Chatra and Hazaribagh

By order of the Court,
Sd/- Ambuj Nath
Registrar General

Memo No. 3444 /Apptt

Dated Ranchi the 10th September, 2021

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the General Manager (Security), Eastern Railway, Kolkata, East Central Railway, Dhanbad and South Eastern Railway, Kolkata/ the O/o Registrar General/ the Registrar (Establishment) / Registrar (Administration) / Registrar (Vigilance) / P.S. to the Hon'ble the Chief Justice / the CPC High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judges & Judicial Commissioner, Ranchi for information and communication to the Officers concerned that they shall continue to remain and perform their duties at their present place of posting in view of the forthcoming National Lok Adalat scheduled to be held on 11th September, 2021 and are directed to join their new assignments on or before 15th September, 2021 and the concerned Railway Magistrates [communication to all concerned Railways Authorities.].

() – for concerned PDJ & JC, Ranchi

[] – Railway Magistrates


10.9.21
Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 10TH SEPTEMBER, 2021

No. 167A: The Judicial officers named in Column no. 02 are transferred/ posted as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below.

As mentioned in Column no. 04, the officers concerned are also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2018 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the officers concerned are also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officers concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

Sl. No.	Name of the officer with designation and present place of posting	a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1887.	Designation of the officers after vesting the powers of Civil Judge (Junior Division) & others
01	02	03	04	05
1.	Mr. Deepak Kumar Sahu, Addl. Civil Judge (Jr. Div.)-cum-J.M. 1 st Class, Bermo at Tenughat (Bokaro)	(a) Civil Judge (Junior Division) (b) Bermo at Tenughat (c) Bokaro	(a) Rs. 7,00,000/- within the local limits of Bermo Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Bermo Munsifi	S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-Judge I/c, Bermo at Tenughat (Bokaro)
2.	Mr. Taushif Meraj, Addl. Civil Judge (Jr. Div.)-cum-J.M. 1 st Class, Chaibasa	(a) Civil Judge (Junior Division) (b) Chaibasa (c) Chaibasa	(a) Rs. 7,00,000/- within the local limits of Chaibasa Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Chaibasa Munsifi	S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-Judge I/c-cum-P.M. J.J.B., Chaibasa
3.	Mr. Nirbhay Prakash, Addl. Civil Judge (Jr. Div.)-cum-J.M. 1 st Class, Dhanbad	(a) Civil Judge (Junior Division) (b) Dhanbad (c) Dhanbad	(a) Rs. 7,00,000/- within the local limits of Dhanbad Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Dhanbad Munsifi	Civil Judge (Jr. Div.)-cum-J.M. 1 st class, Dhanbad
4.	Mr. Raj Kalyan, Addl. Civil Judge-cum-J.M. 1 st Class, Lohardaga	(a) Civil Judge (Junior Division) (b) Lohardaga (c) Lohardaga	(a) Rs. 7,00,000/- within the local limits of Lohardaga Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Lohardaga Munsifi	S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-Judge I/c-cum-P.M. J.J.B., Lohardaga
5.	Mr. Gautam Kumar, JM-cum-Judge I/c, Godda [UOT to Ramgarh]	(a) Civil Judge (Junior Division) (b) Ramgarh (c) Ramgarh	(a) Rs. 7,00,000/- within the local limits of Ramgarh Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Ramgarh Munsifi	S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-Judge I/c-cum-P.M. J.J.B., Ramgarh [earlier notification no. 147A & 144A dated 28.08.2021 is modified to this extent only]
6.	Ms. Rupa Bandana Kiro, Addl. Civil Judge (Jr. Div.)-cum-JM, Jamshedpur [UOT to Hazaribagh]	(a) Civil Judge (Junior Division) (b) Hazaribagh (c) Hazaribagh	(a) Rs. 7,00,000/- within the local limits of Hazaribagh Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Hazaribagh Munsifi	Civil Judge (Jr. Div.)-cum-J.M. 1 st Class, Hazaribagh [Powers of Civil Judge (Jr. Div.) vested in Ms. Avaniika Gautam vide earlier notification no. 145A dated 28.08.2021 at sl. no. 8 is withdrawn. The modification be read to this extent only]

By order of the Court,
Sd/- Ambuj Nath
Registrar General

Memo No. 3446 /Apptt

Dated Ranchi the 10th September, 2021

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand,

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
The 10th SEPTEMBER, 2021

No. 168 A: the Judicial Officers named in Column no. 02 are transferred/ posted as Judicial Magistrate at the places mentioned against their names given in Column no. 03 of the table below;

Also in exercise of powers conferred under sub-section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st class, with immediate effect, upon the Judicial officers named in Column no. 2 for the Districts mentioned against their names, given in Column no. 3 of the table below;

Further, in exercise of powers conferred under sub-section 3 (a) of Section 12 of the said Criminal Procedure Code, these officers are also designated as **Sub-Divisional Judicial Magistrates**, with immediate effect, for the Subdivision noted against their respective names in "(c)" of Column no. 3 of the said table.

Sl. No.	Name of the officer with designation and present place of posting	(a) Station transferred/ posted to (b) Name of the Judgeship (c) Name of the Sub-division	Designation of the officers after vesting the powers of SDJM & others
01	02	03	04
1.	Mr. Deepak Kumar Sahu, Addl. Civil Judge (Jr. Div.)-cum-J.M. 1 st Class, Bermo at Tenughat (Bokaro)	(a) Bermo at Tenughat (b) Bokaro (c) Bermo	S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-Judge I/c, Bermo at Tenughat (Bokaro)
2.	Mr. Taushif Meraj, Addl. Civil Judge (Jr. Div.)-cum-J.M. 1 st Class, Chaibasa	(a) Chaibasa (b) Chaibasa (c) Chaibasa	S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-Judge I/c-cum-P.M. J.J.B., Chaibasa
3.	Mr. Raj Kalyan, Addl. Civil Judge-cum-J.M. 1 st Class, Lohardaga	(a) Lohardaga (b) Lohardaga (c) Lohardaga	S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-Judge I/c-cum-P.M. J.J.B., Lohardaga
4.	Mr. Gautam Kumar, JM-cum-Judge I/c, Godda [UOT to Ramgarh]	(a) Ramgarh (b) Ramgarh (c) Ramgarh	S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-Judge I/c-cum-P.M. J.J.B., Ramgarh [earlier notification no. 147A & 144A dated 28.08.2021 is modified to this extent only]
5.	Mr. Alok Singh, Addl. Civil Judge (Jr. Div.)-cum-J.M. 1 st Class, Sahebganj	(a) Sahebganj (b) Sahebganj (c) Sahebganj	S.D.J.M.-cum-Judge I/c-cum- P.M. J.J.B., Sahebganj

By order of the Court,
Sd/- Ambuj Nath
Registrar General

Memo No. 3447 /Apptt

Dated Ranchi the 10th September, 2021

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the O/o Registrar General/ Registrar (Establishment) / Registrar (Administration) / the Registrar (Vigilance) / P.S. to the Hon'ble the Chief Justice / the CPCof High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judges for information and communication to the Officers concerned that they shall continue to remain and perform their duties at their present place of posting in view of the forthcoming National Lok Adalat scheduled to be held on 11th September, 2021 and are directed to join their new assignments on or before 15th September, 2021.

() – For concerned PDJs & JC


10.9.21
Registrar General

Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court & the Officers concerned that they shall continue to remain and perform their duties at their present place of posting in view of the forthcoming National Lok Adalat scheduled to be held on 11th September, 2021 and are directed to join their new assignments on or before 15th September, 2021..

() – For concerned PDJs & J. C., Ranchi.


10.9.21
Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 10th September, 2021

No. 169/A : In partial modification to this Courts notification no. 78/A dated 27th March, 2021, the officer of the rank of District & Additional Sessions Judge mentioned in Column No.2 of the table given below is transferred and posted at the place, as mentioned in Column No.3 of the table:-

Sl No.	Name of the Officer with present place of posting	New place of posting on transfer or otherwise
1.	2.	3.
1.	Mr. Ajay Kumar Singh, District & Additional Sessions Judge-cum-Spl. Judge, ACB, Dhanbad [UOT to Garhwa]	District & Additional Sessions Judge, Koderma

By order of the Court
Sd/- Ambuj Nath
Registrar General

Memo No. 3449 / Apptt. _____ Dated Ranchi, the 10th September, 2021

Copy forwarded to the Principal Secretary to the Government, Department of Personnel, Administrative Reforms & Rajbhasha, Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi / the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court & publishing it in e-Gazette.

Further, it is directed that the officer shall continue to remain and perform his duties at his present place of posting in view of the forthcoming National Lok Adalat scheduled to be held on 11th September, 2021 and is directed to join his new assignments on or before 15th September, 2021.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI

Corrigendum

THE 10th September, 2021.


No. 170 A: In partial modification to this the Court's Notification no.140/A dated 28th August, 2021, the powers of Mr. Ajay Kumar Guria, Civil Judge (Sr. Div.)-cum-JM, Ranchi [UOT to Pakur] mentioned at Sl. No. 07 is withdrawn. However, his services placed separately for the same station i.e. Pakur.

The Court's aforesaid Notification is modified to this extent only.

By order of the Court,
Sd/- Ambuj Nath
Registrar General

MemoNo. 3450 Appt Ranchi dated the 10th September, 2021

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Govt. of Jharkhand, Ranchi/ the Accountant General, (A&E), Jharkhand, Ranchi/ / the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court & publishing it in e-Gazette and the officer concerned with a direction to remain and perform his duties at his present place of posting in view of the forthcoming National Lok Adalat scheduled to be held on 11th September, 2021 and are directed to join their new assignments on or before 15th September, 2021.


10.9.21
Registrar General